[RAJYA SABHA]

Unstarred Questions

(d) if so, the details thereof and the details of action taken against those found guilty?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (d) The details of number of vigilance cases investigated by vigilance of SECL, number of officials involved and outcome of the investigation during the last five years are as under:-

| Year | Regular | No. of officials involved | Outcome of Investigation | | | |
|---------|---|---------------------------------|--------------------------|---------|---------|----------|
| | Departmental Action (RDA) initiated | | | | | |
| | | | | | | |
| | | | | | | |
| | | | Minor | Major | Recor- | Displea- |
| | | | penalty | penalty | dable/ | sure |
| | | | imposed | imposed | Non- | issued |
| | | | | | recor- | |
| | | | | | dable | |
| | | | | | warning | 5 |
| | | | | | issued | |
| 2014-15 | 26 | 107 | 33 | 58 | 12 | 04 |
| 2015-16 | 5 17 | 34 | 05 | 24 | 03 | 02 |
| 2016-17 | 09 | 30 | 04 | 11 | 04 | 00 |
| 2017-18 | 12 | 38 | 12 | 13 | 06 | 01 |
| 2018-19 | 0 10 | 34 | 09 | 03 | 03 | 00 |

Transportation of coal

1580. DR. R. LAKSHMANAN: Will the Minister of COAL be pleased to state:

(a) whether Government has taken any measures which are conducive to environment while transporting coal from the mining sites to Thermal Power Plants;

(b) if so, the details thereof:

(c) whether Government has studied/observed the best practices that are being followed internationally in transportation of coal;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (e) Ministry of Environment, Forest and Climate Change (MoEF&CC) *vide* notification dated 02.01.2014 has specified norms for use of coal with ash content not exceeding 34% for certain distances (beyond 500 km with effect from 05.06.2016) and sensitive locations such as urban area, ecologically sensitive area or critically polluted industrial area irrespective of its distances from pithead. In addition to the above, it is mandatory to obtain Consent under Air (Prevention & Control of Pollution) Act, 1981 from the concerned state Pollution Board.

Ministry of Power in a meeting on 25.01.2018 stressed upon and decided the use of captive mode of transport for movement of coal like elevated closed belt conveyors for Power plants within 20 kilometers from pithead, Merry-Go-Round (MGR) for plants located within 40 Kms from pithead and the option of MGR based on financial viability for power plants upto 100 Kms.

Delay in coal projects

1581. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of COAL be pleased to state :

 (a) whether Government has reviewed coal projects costing more than ₹500 crore and capacity more than 3 million tonnes;

- (b) if so, the details thereof;
- (c) the reasons identified for delay in the projects; and

(d) whether the problems have been resolved to expedite those delayed projects and if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) Ministry of Coal reviews coal projects costing more than ₹ 500 crores or of capacity 3 MTY and above through Quarterly Project Review Meeting chaired by Secretary (Coal) in respect of projects of Coal India Limited (CIL), Singareni Coal Company Limited (SCCL) and NLC India Limited (NLCIL). The last review meeting was held on 21.06.2019 wherein 57 such projects were reviewed.

- (c) Main reasons identified for the delay of projects are:
- Physical possession of tenancy land due to issues like land records and non-cooperation from land owners.